

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 16**  
**(IB)-1275(PB)/2018**

**IN THE MATTER OF:**

State Bank of India

.... Petitioner

v.

M/s. Kannu Aditya (India )Ltd

.... Respondent

**Order U/s. 7 of (IBC) CIRP**

**Order delivered on 23.04.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Adv. Milan Negi, Adv. Nikhil Jha in IA-1275/2018

For the Respondent : Adv. Ishwar Mohapatra, Adv. Abhishek Pandey

**ORDER**

**IA-3697/2022, IA-3715/2022, IA-4649/2022**

Mr. Ishwar Mohapatra, Ld. Counsel appearing for the Respondent seeks and is granted time to file the reply. At request and by consent, list the matter on **15.05.2024**.

**-Sd/-**

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**-Sd/-**

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

23.04.2024  
Lalit